

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
STARRED QUESTION NO.146  
TO BE ANSWERED ON 27.07.2016**

**MALPRACTICES IN PARCEL BOOKING**

**\*146. SHRI J.C. DIVAKAR REDDY:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether incidents of malpractices/ irregularities/ corruption in parcel booking at railway stations have come to the notice of the Railways and if so, the details of such cases reported during the last three years, zone and station-wise along with loss of revenue;**
- (b) the action taken by the Railways against the officials found guilty in this regard;**
- (c) whether the Railways conducts periodical surprise checks of the parcel booking offices/ counters at the railway stations;**
- (d) if so, the details and outcome thereof and if not, the reasons therefor; and**
- (e) the steps taken/ proposed to be taken by the Railways to streamline the functioning of parcel booking service?**

**ANSWER**

**MINISTER OF RAILWAYS**

**(SHRI SURESH PRABHAKAR PRABHU)**

**(a) to (e) A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 146 BY SHRI J.C. DIVAKAR REDDY TO BE ANSWERED IN LOK SABHA ON 27.07.2016 REGARDING MALPRACTICES IN PARCEL BOOKING**

**(a) & (b) The zone-wise details of the incidents of malpractices/ irregularities/ corruption in parcel booking at railway station, during last three years, are as under -**

<b>Railway</b>	<b>No of Cases of malpractice/ irregularities/ corruption</b>	<b>Action taken against the staff</b>
<b>Eastern Railway</b>	<b>157</b>	<b>Defaulter staff have been taken under Disciplinary &amp; Appeal Rules.</b>
<b>East Central Railway</b>	<b>2</b>	
<b>East Coast Railway</b>	<b>12</b>	
<b>Northern Railway</b>	<b>326</b>	
<b>Southern Railway</b>	<b>310</b>	
<b>South Central Railway</b>	<b>55</b>	
<b>South East Central Railway</b>	<b>30</b>	
<b>Western Railway</b>	<b>40</b>	
<b>Total</b>	<b>932</b>	

**(c) Regular/ periodical inspections are being carried out by Commercial and Traffic Accounts Departments of the zonal railways. In addition to this, surprise checks/ raids are being conducted frequently by the Vigilance department of zonal railways.**

- (d) During last three years, 10585 checks have been conducted in parcel offices over all the zones. These include 4341 regular/ periodical inspections carried out by officials of Commercial and Traffic Accounts Departments of the zonal railways and 6244 surprise checks/ preventive checks by the Vigilance department.**

**As a result of these checks, 71 major penalty & 1373 minor penalty action has been taken. Further an amount of Rs. 6.13 crore (approximate) has been recovered as under charge.**

- (e) To streamline the function of Parcel traffic, the following steps have been taken by the Railways -**

- (i) Leasing of parcel space of Brakevans (SLR) and Parcel Vans (VP) & Leasing of Parcel Cargo Express trains -**

**Schemes for leasing of parcel space of Brakevans (SLR) and Parcel Vans (VP) & entire capacity of Parcel Cargo Express trains is in existence, wherein all the activities related to booking of parcels i.e. loading, unloading, transportation of parcel traffic in the leased parcel space is done by the leaseholders.**

- (ii) Budget announcement 2016-17 -**

**During the Budget Speech 2016-17, it was announced to revamp parcel business. Accordingly, the parcel leasing schemes i.e. 'Comprehensive Parcel Leasing Policy (CPLP)' as well as 'Parcel Cargo Express Train (PCET)' have been liberalized with effect from 15.06.2016. It will proliferate leasing and reduce the interface of staff.**

**(iii) Introduction of Parcel Management system (PMS) –**

**With a view to provide system improvement through transparent mechanism, Parcel Management System (PMS) has been introduced. In 1<sup>st</sup> phase, PMS has been implemented over 77 stations. Under 2<sup>nd</sup> phase, installation of PMS on 143 railway stations is in process.**

**(iv) E-Tendering of Parcel Spaces –**

**Parcel leasing tenders have been invited/ opened first time through e-tendering system by Delhi Division of Northern Railway as a pilot project. Based on the experience, all the other zones will be advised to adopt similar process of tendering on pan-India basis. This will bring transparency in tendering process.**

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